21 Oral Answers

MR. CHAIRMAN: Next. Question No. 63.

\*63. [fhe Questioners (Shri K. Vasudeva Panicker and Shrimati Krishna Kaul) were absent. For answer vide COISL 30-31 in fra]

MR. CHAIRMAN: Next question.

### Condemnation of US stand against Nicaragua by the U.N. Security Council

# \*64 SHRI MURLIDHAR CHANDRA-KANT BHANDARE:!

## SHRI MAHENDRA PRASAD:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state;

(a) whether it is a fact 'hat  $_{Q}n$  July 3-4, 1986 the UN Security Council unanimously condemned the United Statea for its "aggressive stand" against Nicaragua and called upon the Non-Aligned Movement to undertake a strong initiative in support of Nicaragua; and

(b) if so, what is the Government of India's response thereto as a member of the NAM?

THE MINISTER OF STATE IN THE MINTSTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b) The Security Council Convened from 1-3 July, 1986. at the request of Nicaragua,  $t_0$  consider the situation in Central America. While the Council debated the issue, no resolution was proposed. 33 Representatives from countries participated in the debate. A majority of them were critical of the policy of the United States in the region and supported the efforts of the Contadora Group. In his statement, the  $India_n$  representative give expression to the grave concern of nonaligned countries at the deterioration in the situation in Central America including, in particular, provision of outside financial

i'The Question was actually asked on the floor of the House by Shri Murlidhar Chandrakant Bhandare. assistance to mercenary forces in Nicaragua.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I would 'ask only one supplementary. Apart from thi<sub>s</sub> Resolution, what positive steps, particularly in view of the World Court decision against the United States of America, are being intended to see that the democratically elected Government j<sub>n</sub> Nicaragua <sup>1S</sup> not interfered with by USA by assisting and giving arms 'and other assistanc<sub>e</sub> to fhe CONTRAS?

SHRI EDUARDO FALEIRO; Sir, we are going by the principles that guide the United Nations Charter, that guide the Non-Aligned Movement and that has throughout guided our foreign policy viz. the principles of noninterference in internal affairs, respect for the regime<sub>s</sub> that the people of any country may decide to have nnd non-use of violence in international relations. We, therefore fully support the right of the people of Nicaragua to chose their own regime.

Now as regards the steps that are being taken by India, as you m'ay recall, t'ne very first statement made by the Prime Minister as Chairman of the Non-Aliggned Movement was, to express support for the regime freely and duly chosen by the people of Nicaragua and  $t_0$  express concern at interference from the United States Administration- through the Central Intelligence Agency into the affai<sub>rs</sub> of that country, particularly by arming and funding the CONTRAS—the counter revolutionaries

Sir, at bilateral level we are extending help to them. More than a year ago we sent medicines to the people of Nicaragua worth about one lakh rupees. Now we are sending about 5,000 tonnes of wheat to that country I may a<sup>o</sup> inform the House that very recenly we sent a team of experts to Nicaragua to see in what manner we <sup>c</sup>a<sup>n</sup> cooperate with them. There are some areas in which we see there are possibilites of cooperation and we will definitely help them within our resources.

SHRI EDUARDO FALEIRO: Well; the ; American stand is almost exclusively being supported by America itself. Apart from the United States of America, there has not been full-throated support for that stand.

In the International Court 0'f Justice the decision was <sup>ta</sup>ken by a majority of 14 to 1-on<sub>e</sub> being the American Judge. There was also a partial support for the American stand from the British Judge and from ihe Japanese Judge. I do not mean to say that the position in the international Court of Justice can reflect the political position at aU, but I may broadly say that in the debate in the United Nations Security Council, the Americans were for 'all practical purposes isolated ;<sub>n</sub> that position.

SHRI DIPEN GHOSH. Mr. Chairman, Sir, 1 want To know from the Minister because he 'nas stated in his reply to Mr. Bhandare's supplementary that an Indian team was sent to Nicaragua to identify the areas in which India could extend its economic assistance particularly  $i_n$  the background of the  $f_{act}$  that U.S.A. had imposed sanctions since M'ay, 1985. As you know, Sir, Nicaragua ;s a very small country and very near to the United States. With the imposition of economic j sanctions by t'ne U.S.A. and particularly mining the sea-shore on both sides of the Nicafagua i't has become difficult for friendly countries 10 extend their help to that country. In that background, of course. India had sent a team as Minister of State for Foreign Affairs has admitted. As far as I know th'at team has come back and had submitted a report to the Government of India. My specific question is: What was the report of t'hat team and in which fields we are intending to extend our economic assistance? Even the International Court has given a judgment against t'he United States. Dr. Narendra

Singh Indian Justice at the court headed 't. The United States have declared that they won't abide by that court's verdict. In that background what steps the Indian Government is going to 'ake so that the order of the International Court is implemented against the United States?

SHRI EDUARDO FALEIRO: Sir, the report of the experts says that there is scope for participation and help to Nicaragua in the fields particularly of agriculture and in smallscale industries. Now details are being worked out and we do hope that something concrete will emanate from this visit of our team to Nicaragua.

As far 'as the judgment of the International Court of Justice is concerned, I may say, Sir, it is not entirely correct that the United States has said that it would abide by the decision of the court. (Interruptions) As a matter of fact, the United States withdrew from the c&se saying that court was not competent to de<sub>a</sub> with the matter

SHRi DIPEN GHOSH: After the judg. ment was delivered they withdrew. They have categorically stated that they won't abide by fhe judgment of the International Court.

SHRI EDUARDO FALEIRO: There 'are f<sub>e</sub>w issues here. There was first an interim order. At the initial stage the order says that the United Sfates should not interfere with the harbours and it should stop mining of t'ne harbour. Now, there is a final judgment which was delivered in June last. As 'he hon. Member rightly pointed out before the interim order the United States Government withdrew from the case and said that it would not recognise the jurisdiction of rne International Court of Justice and added that the court was being used for the purposes of propaganda. We do not agree with this stand. We  $d_0$  see the verdict of the International Court of Justice as <sup>ne</sup> principles of internationa] law. There fore, 'ike aU the verdicts of the Internation! Court of Justice, this verdict also deserves all respect and implementation.

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SHRI VISHWA BANDHU GUPTA: Mr. Chairman, Sir. we are 'ali aware that the United States has been funding t'ne activities in other countries specially in Nicaragua to a very large extent. Is the Minister 'aware that six extremists also applied for a similar kind of funding?

MR. CHAIRMAN; Not relevant. Mr. Chitta Basu.

SHRI CHITTA BASU; Apart from the fact that United States  $_{0}$ f America] have  $^{not}$  taken int<sub>0</sub> cognisance the judgment of the International Court at Hague, the U.S. House of Representatives h'ave already sanctioned. an amount of hundred billion dollars for helping the Contras in Nicaragua. Does the Government consider this as an act of interference and intervention in the internal affairs of 'a free and a sovereign State? If so, what has been the reaction of this Government and whether the reaction has been communicated to t'ne Government of United States of America?

SHRI EDUARDO FALEIRO; Yes, Sir, We <Jo consider the discussion in the United States Congress on the question of funding of the Contras and <sup>th</sup>eir decision to support the President of that countiy in funding the Contras is against tlie principles of international law, which piovides for noninterference in the 'affair, of any State and non-use of violence to settle matters. Now, Sir, as t<sub>0</sub> wViat steps we have taken, our permanent representative, who is also a Chairman of the Bureau of Non-aligned Movement has made his position very clear and has urged and is continuing urging both the countries, t'ne United States of America and Nicaragua to continue with the dialogue at Manzing " Mexico t'hat they should sit together, settle their differences through political, diplomatic and peaceful means.

\*65. [The questioner (Shri Shanti Tyagi) was absent. For answer vide cols. 31-32 infra]

### Fourth Central Pay Commission Report

# \*66. SHRI PRAMOD MAHAJAN; SHRI ATAL BIHARI VAJ-PAYEE:

Wili the Minister of FINANCE be pleased to state;

(a) whether i; is a fact that the Fourth Central Pay Commission has submitted its report and findings to Governmen:  $i_n$  June. . 1986;

(b) if so, what  $ar_e$  the main recommendations contained therein;

(c) what action Government have taken for iiS early implementation; and

(d) what are the reactions of various unions, associations and federations of the Central Government employees thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPFNDITURH (SHRI B. K. GADHVI); (a) io (d) A statement is laid on the Table of the House

#### Statement

(a) Yes. Sir. Part-I of the Report dealing with the pay structure and emoluments of. the Ceniral Government employees has been received by the Government.

(b) Chapter 33 of rhe Report contains summary of the main recommendations of the Pay Commission. Copy of the Report has already been placed on the Table of the House on the 18th July, 1986.

(c) An Empowered Committee, of Secretaries with Finance Secretary as Chairman, has bee<sub>n</sub> constituted to consider and process the recommendations of the Pay Commission. Besides an Implementation Cell headed by an Additional Secretary has been se; up in the Ministry of Finance to examine and process the recommendation of the Pay Commission. A Cell has also been

<sup>†</sup>The question was actually asked on the floor of the. House by Shri Pramod Mahajan.